

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :HYDERABAD BENCH

AT HYDERABAD

\*\*\*

R.A. 28/99 in

OA. 92/97.

Dt. of Decision: 23-04-99.

Ch.Fami Reddy, phone mechanic,  
Telephone Exchange, Karimnagar, .. Applicant.  
Vs

1. The Sub-Divisional Officer,  
Telephones, Karimnagar.
2. The Chief General Manager,  
Telecommunications, Nampally,  
Hyderabad.
3. The General Manager,  
Telecommunications, Warangal.
4. The Telecom District Manager,  
Karimnagar.
5. G.Kistaiah .. Respondents.

Counsel for the applicant : Mr.D.Lingga Rao

Counsel for the respondents : Mr.V.Rajeswara Rao, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

J

.2/-

D

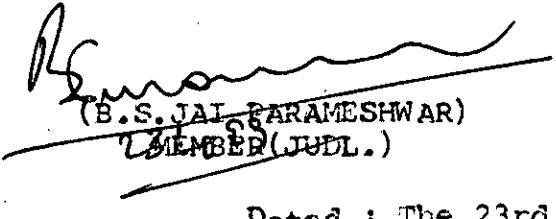
ORDER

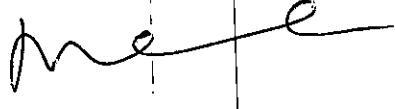
ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.K.Venkateswara Rao for Mr.D.Linga Rao, learned counsel for the applicant and Mr.V.Rajeswara Rao, learned counsel for the respondents.

2. The OA was dismissed for non-joinder of necessary party by order dated 23-2-99. The applicant in the RA submits that due to shifting of his office the file was mis-placed and hence personal notice to R-5 could not be taken as directed by the Tribunal on 5-01-99. Though he expressed his regret it is not possible for us to accept the reply given in non-adhering to the order given by this Tribunal earlier. Even when the OA was listed for hearing on neither the counsel for the applicant was present. That shows that the applicant was not interested in pursuing his case.

3. We see no error apparent on the face of the records in the judgement. Hence, the RA is dismissed. No costs.

  
(B.S. JAI PARAMESHWAR)  
MEMBER(JUDL.)

  
(R. RANGARAJAN)  
MEMBER(ADMN.)

Dated : The 23rd April, 1999  
(Dictated in the Open Court)

spr